

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 113
(IB)-1167(PB)/2019

IN THE MATTER OF:

IFCI Ltd.

..... Petitioners/Applicant

v.

ACCIL Hospitality Pvt. Ltd.

..... Respondent

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 28.05.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

For the Respondent

Ms. Nusrat Hossain & Mr. Himanshu Gupta, Advs.

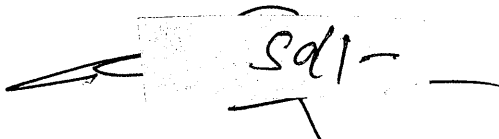
Ms. Anusha Nagarajan & Ms. Aishwarya Iyer, Advs.

ORDER

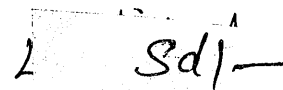
Ms. Aishwarya Iyar, Ld. Counsel appearing on behalf of Ms. Anusha Nagarajan seeks and is granted time to file vakalatnama, Board Resolution and reply within ten days with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 03.07.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)